CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

O.A. No. 61/763/2021



This the 06th day of May, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Ayoushman Age: 29 years, S/o Sh. Narinder Nath, R/o Sagam, Tehsil Kokernag, District Anantnag, Kashmir. At present H. No. 110, Lane No. 1/A, Roop Nagar Enclave, Jammu

.....Applicant

(Advocate: - Mr. P.N. Bhat)

Versus

- 1. UT of J&K through Commissioner to Govt. Transport Department, Civil Secretariat, Jammu/Srinagar-180004.
- 2. Secretary, J&K Service Selection Recruitment Board, Jammu-180004.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

ORDER [ORAL]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The applicant Ayoushman along with his family members migrated from Kashmir Valley in the year 1990 because of security threat and thereafter came to be registered as Migrant with relief organization at Jammu. The Government of India took a policy decision to rehabilitate educated youths in Kashmir valley by providing them special package under Prime Minister's Special Package (Special Drive Recruitment Rules, 2009. In the year 2017, advertisement notice no. 4/2017 dated 28.11.2017 was issued under the Prime Minister's Special Package for 1140 posts. The applicant also applied, appeared in the written examination and was declared successful. Applicant alongwith other persons was called for interview and after that, provisional select list was issued for



all Departments including Sub MVIs (Sub Motor Vehicle Inspector) Kashmir Division. In the provisional short list for counselling and document verification of the candidates as per merit acquired in written test for the post of Sub Motor Vehicle Inspector was issued wherein applicant figures at Serial No. 23. Majority of the candidates for the post of Sub Motor Vehicle Inspector, did not come forward for submission of their documents for verification and accordingly, the candidates who did not submit the documents were not considered and thereafter the respondent no. 2 published select list of 9 candidates along with wait list of 4 candidates and forwarded the same to respondent no. 1 for their appointment as Sub Motor Vehicle Inspector wherein the name of the applicant was not figuring. Out of 08 candidates shown selected as Sub Motor Vehicle Inspector, only 01 candidate joined, figuring at serial no. 08 of the said select list. Out of 13 candidates including the wait list of four candidates, only 02 candidates joined and 06 posts of Sub Motor Vehicle Inspector remained unfilled till date. The applicant also filed a detailed representation after the passing of order dated 15.01.2021 to the respondents, however, no action has been taken on the same till date.

- 2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to take a decision on the representation preferred by the applicant within a stipulated time frame.
- 3. We have heard Mr. P.N. Bhat, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the record.

O.A. No. 61/763/2021

:: 3 ::

O Remainistrative Tribunal

- 4. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to take a decision on the representation preferred by the applicant by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of seven days from today. If the aforementioned representation is not available with the respondents, they shall treat the O.A. as representation. Till a decision is taken on the representation, one post be kept vacant, if available.
- 5. It is made clear that we have not entered into the merits of the case.
- 6. Learned A.A.G. to inform the respondents regarding this order.

(ANAND MATHUR) MEMBER (A)

Arun

(RAKESH SAGAR JAIN) MEMBER (J)